

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 22/TT/2021 & Petition No. 241/MP/2022**

**Petition No. 22/TT/2021**

**Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period for one asset under “Transmission System associated with Kishenganga HEP” in Northern Region.

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Uttar Pradesh Power Corporation Ltd. & 17 Others.

**Petition No. 241/MP/2022**

**Subject** : Miscellaneous Petition against Commission’s order dated 9.6.2021 in Petition No. 471/TT/2020 allowing true up of transmission tariff for 2014-19 and determining of transmission tariff for 2019-24 tariff periods in respect of 220 kV Kishenganga-Amargarh D/C line on M/C tower under the scheme “Transmission System associated with Kishenganga HEP” in the Northern Region.

**Petitioner** : NHPC Limited

**Respondents** : Power Grid Corporation of India Limited

**Date of Hearing** : 27.10.2022

**Coram** : Shri I.S. Jha, Member  
Shri Arun Goyal, Member

**Parties present** : Shri Rajiv Shankar Dvivedi, Advocate, NHPCL  
Mr. Swapna Sheshadari, Advocate, PGCIL  
Ms. Ritu Apurna, Advocate, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ashish Alankar, PGCIL



## **Record of Proceedings**

Petition No. 22/TT/2021 and Petition No. 241/MP/2022 (earlier Petition No. 29/RP/2022) were taken up together for hearing.

### **Petition No. 22/TT/2021**

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period for 220 kV Kishanganga-Wagoora D/C line Partially on M/C tower along with associated bays at Wagoora Sub-station under “Transmission system associated with Kishenganga HEP”;
  - b. The asset was put into commercial operation on 31.7.2019 with a time over-run of 17 months. The time over-run is due to law and order problems and the details have been given in the petition.
  - c. There is a cost over-run in respect of the transmission asset. RCE-II has been submitted along with the instant petition.
  - d. The information sought in the Technical Validation letter was filed vide affidavit dated 28.4.2022. Rejoinder to the reply of UPPCL and NHPC have been filed vide affidavits dated 25.10.2022 and 28.10.2021 respectively.
3. Learned counsel for NHPC submitted that the reply has already been filed and requested to consider the same.
4. The Commission directed PGCIL to furnish the following information on an affidavit by 19.11.2022 with an advance copy to the Respondents, who may file a reply, if any, on or before 27.11.2022.
  - a. The detailed break up of cost of Kishanganga–Amargarh Transmission Line and Kishanganga–Wagoora Transmission Line along with apportionment of cost of common assets including land.
  - b. Reconciliation of expenditure claimed in Form-1A and expenditure provided in the Auditor’s certificate.

### **Petition No. 241/MP/2022**

5. In terms of the directions in RoP dated 1.8.2022 in Review Petition No. 29/RP/2022, the Petitioner, NHPCL, has filed Petition No. 241/MP/2022 seeking revision of the order dated 9.6.2021 in Petition No. 471/TT/2020 wherein transmission charges of 220 kV Kishanganga-Wagoora D/C line from 27.2.2018 to 17.5.2018 were directed to be borne by NHPC due to non-commissioning of Kishenganga HEP. Accordingly, after conversion of Review Petition No. 29/RP/2022 into Miscellaneous Petition No. 241/MP/2021, Review Petition No. 29/RP/2022 has become infructuous and stands disposed of.



6. Learned counsel for NHPC submitted that the entire cost of the multi-circuit portion has been loaded on Kishanganga-Amargarh Transmission Line because of which NHPC has to bear higher transmission charges for the period of mismatch from 27.2.2018 to 17.5.2018. The cost of multi-circuit towers and the towers has to be apportioned between the Kishanganga-Amargarh Transmission Line and Kishanganga-Wagoora Transmission Line as done by PGCIL in the case of the conductor and insulator.
7. Learned counsel for PGCIL submitted that Kishanganga-Amargarh Transmission Line which was put into commercial operation first and hence the cost of the towers was included in its cost. She submitted that the Commission may take a view in the matter.
8. The Commission admitted the petition and directed to issue notice to the Respondents. The Commission directed the Respondents in Petition No. 241/MP/2022 to file reply by 19.11.2022 and the Petitioner to file rejoinder, if any, alongwith the information as sought in paragraph 4 above, by 27.11.2022.
9. The Commission further directed the parties to complete the pleadings within the specified time and observed that no extension of time will be granted.
10. The Commission also directed to list Petition No. Petition No. 22/TT/2021 alongwith Petition No. 241/MP/2022 on 20.12.2022 and further observed that the timelines to complete the pleadings be strictly adhered to by the parties.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

